



भारतीय रिजर्व बैंक

RESERVE BANK OF INDIA

www.rbi.org.in

DBR.CO. Leg.No. 5832 /09.07.007/2016-17

November 23, 2016

The Chief Executive Officer
Indian Banks' Association
Centre 1, 6th Floor
World Trade Centre
Cuffe Parade
Mumbai 400005

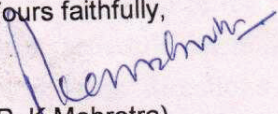
Dear Sir

Income Declaration Scheme, 2016 – Grievance regarding non-acceptance by banks of payments under IDS, 2016 through ITNS-286

Please find enclosed the Office Memorandum F.No.142/8/2016-TPL (Part) dated November 10, 2016 by the GoI, MoF, Department of Revenue, CBDT, the contents of which are self-explanatory.

2. You are advised to bring the contents thereof to the notice of banks for compliance.
3. A copy of IBA's advice to banks may be sent to us for information.

Yours faithfully,


(P. K Mehrotra)
Assistant General Manager

Encl: One

बैंकिंग विनियमन विभाग, केंद्रीय कार्यालय, 12 वी मंजिल, केंद्रीय कार्यालय भवन, शहीद भगतसिंह मार्ग मुंबई 400001
Department of Banking Regulation, Central Office, 12th Floor, Central Office Building, Shahid Bhagat Singh Marg., Mumbai, 400001

टेलीफोन/Tel No:91-22-22661602 फ़ैक्स/Fax No:91-22-22705691 Email ID:cgmicdbodco@rbi.org.in

हिंदी आसान है, इसका प्रयोग बढ़ाएँ

F.No.142/8/2016-TPL (Part)
Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes
(TPL Division)

New Delhi, dated 10th November, 2016

OFFICE MEMORANDUM

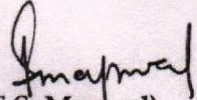
Sub: Grievance regarding non-allowance by banks to make payment under IDS, 2016 through ITNS-286

A representation has been received from a declarant under IDS, 2016 stating that the State Bank of India at Bengaluru has refused to accept payments through income-tax challan ITNS-286. It has been alleged that the bank authorities refused to accept payment stating that since IDS, 2016 has closed on 30.09.2016 the banks cannot accept the said challan beyond the said date.

2. In this context, your kind attention is invited to notification S.O.2476(E) dated 20.07.2016 wherein the following time schedule has been prescribed for making payments under IDS, 2016:

- (i) a minimum amount of 25% of the tax, surcharge and penalty to be paid by 30.11.2016;
- (ii) a further amount of 25% of the tax, surcharge and penalty to be paid by 31.3.2017; and
- (iii) the balance amount to be paid on or before 30.9.2017.

3. In view of the above, I am directed to request you to kindly bring the above time schedule for making payments under IDS, 2016 to the notice of all the banks and issue directions to the banks to accept payments under IDS, 2016 upto 30.09.2017.


(Dr. T.S. Mapwal)
Under Secretary (TPL-IV)

Shri N.S. Vishwanathan
Deputy Governor
Reserve Bank of India
New Delhi



Indian Banks' Association

URGENT

No.RB/CIR/OTC-IDS/1404

November 11, 2016

The Chief Executives of All Member Banks

Dear Sir/Madam,

Acceptance of Cash over the Counter – Income Declaration Scheme 2016

The Reserve Bank of India (RBI) has issued a Cir.DBR.No.Leg.BC 8/09.07.005/2016-17 dated 8th September 2016 where in RBI has advised that banks must invariably accept cash, irrespective of amount, over the counters from all declarants who desire to deposit cash at the counters including deposits under the Income Declaration Scheme 2016 through ITNS Challan – 286.

In this connection, RBI has brought to the notice of IBA that Government has expressed concern that banks are not following direction issued by RBI in relations to deposit of cash and are insisting that depositors should disclose the source of cash deposit. This is against the decided Policy of the Government to keep the declarations made under IDS 2016 confidential.

All the member banks are requested to sensitize their branches to ensure that while identification of customers and walk-in-customers is necessary as per KYC instructions contained in the Master Direction – KYC Circular DBR.AML.BC.No.81/14.01,001/2015-16 dated 25th February 2016, banks should not seek sources of funds for cash deposits under IDS-2016.

Yours faithfully,

K Unnikrishnan
Chief Executive (Offg)